

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4174/2017

New Delhi this the 29nd day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Jitender Sharma
S/o Sh. Lalit Prakash Sharma
R/o Flat No. 209, Site -3
Pocket-6, Sector 1A
Dwarka, New Delhi. -110045
Aged about 31 years
(Group 'C')
(Candidate toward CGLE-2016) Applicant

(By Advocate: Mr. Ajesh Luthra)

Versus

1. Union of India
Through its Secretary,
Department of Personnel & Training
Ministry of Personnel, Public Grievance & Pension
North Block, New Delhi.
2. Staff Selection Commission
Through its Chairman(Head Quarter)
Block No.12, CGO Complex
Lodhi Road, New Delhi-110 504.
3. Staff Selection Commission (Northern Region)
Through its Regional Director,
Block NO.12, CGO Complex
Lodhi Road, New Delhi -110504. -Respondents

(By Advocate: Mr. Shailender Tiwari)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

The applicant has filed this Original Application (OA), seeking the following reliefs:-

- “a) Call for the records of the case.
- b) Direct the respondents to publish the final answer key towards Tier -II English Language and Comprehension Subject Exam pertaining to CGLE-2016 and in the event, he is entitled to more marks than the cut off marks, he be further considered and appointed to the post of AAO in accordance with his merit and preferences.
- c) Accord all consequential benefits.
- d) Award costs of the proceedings; and
- e) Pass any order/ relief /directions) as this Hon’ble Tribunal may deem fit and proper in the interest of justice in favour of the applicant.”

2. When the matter is taken up, both the counsel for the parties are present.

3. The respondents have filed their counter affidavit in which they have given their response to the issues raised in this OA. As per their response, the SSC has carried out the responsibility

given to it and has correctly declared the results in the examination in question, including that of the applicant.

4. Counsel for the applicant states that as the OA has been overtaken by the event of declaration of the results by the SSC and supply of the OMR answersheets, he wishes to withdraw the same and seeks liberty to challenge the final decision of the SSC.

5. In view of the submission of the counsel for the applicant, the OA is dismissed as withdrawn. However, liberty is given to the applicant to challenge the final decision of the SSC, if so advised, in accordance with law. No order as to costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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